SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17029/2025

[Arising out of impugned final judgment and order dated 02-04-2025 in WP No.1501/2019 passed by the High Court of Judicature at Bombay]

NATHIBAI DAMODAR THACKERSEY WOMENS UNIVERSITY LAW SCHOOL

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

FOR ADMISSION

Date: 22-07-2025 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Shekhar G Devasa, Sr. Adv.

Mr. Manish Tiwari, Adv.

Ms. Thashmitha Muthanna, Adv.

Mr. Ranjit Kotian, Adv. For M/S. Devasa & Co., AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

- 1. Heard learned Senior Counsel for the petitioner.
- 2. Issue notice, returnable on 19.09.2025.
- 3. Meanwhile, the Bar Council of India shall suggest an independent, impartial and transparent mechanism for annual/periodical inspection of the Law Colleges/Law Universities.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR